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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONAL BENCH AT BHOPAL
CASE NO.: O.A. 32/ 2020 (CZ)

IN THE MATTER OF:

APPLICANTS	1. VIJIT PATNI S/o Lt Shri Vijay Kumar Patni Aged about 54 years, R/o 61, Old MLA Quarters, Bhopal, M.P.
	2. TRIBHUVAN MISHRA S/o Shri N.K. Mishra, Aged 48 years, R/o Civil Lines, Professor's Colony, Bhopal

VERSUS

RESPONDENTS	1. STATE OF M.P. ,Through Secretary, Department Of Revenue, Vallabh Bhawan, Bhopal (M.P.)
	2. BHOPAL SMART CITY DEVELOPMENT CORPORATION , Through its Chairman, Zone-14, Bhopal Municipal Corporation, BHEL, Govindpura, Bhopal - 462023
	3. M.P. STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY , Through its Chairman, EPCO Building, Paryavaran Parisar, E-5, Arera Colony, Bhopal
	4. MUNICIPAL CORPORATION, BHOPAL , Through its Commissioner, Bhopal (M.P.)
	5. REGIONAL OFFICER, MADHYA PRADESH POLLUTION CONTROL BOARD, INDORE , Paryavaran Parisar, E-5, Arera Colony, Bhopal
	6. TOWN AND COUNTRY PLANNING , Through its Director, Paryavaran Parisar, E-5, Arera Colony, Bhopal

	7. UNION OF INDIA , Through its Secretary, Ministry of Housing and Urban Affairs, Nirman Bhawan, New Delhi 110011
	8. CENTRAL POLLUTION CONTROL BOARD , Through its Secretary, E-5, Link Road Number 3, Ekant Park, Arera Colony, Bhopal - 462016

REPLY/ COMPLIANCE REPORT ON BEHALF OF RESPONDENT NO. 4

MOST RESPECTFULLY SHOWETH AS UNDER -

- A. That the present matter is pending disposal before this Hon'ble National Green Tribunal (Tribunal) against the Respondents named hereinabove regarding the construction work of high rise building by the Bhopal Smart City Development Corporation (Respondent No. 2) in the T.T. Nagar area of Bhopal and that the same has allegedly covered most of the Nallah situated in the said area, which according to Applicants, was only source of discharging the natural water and thus, creating blockage of the natural flow of the water.
- B. That Respondent No. 4 is the Municipal Corporation for the capital city of Madhya Pradesh. Shri Mahesh Kumar Siroliya been an authorized representative is competent to sign, file and institute the present reply as also to file affidavit before this Hon'ble Tribunal. Copy of Authorization Letter authorizing Shri Mahesh Kumar Siroliya, Assistant Engineer to represent Respondent No. 4 in the present matter are annexed herewith as **Annexure A**.

PRELIMINARY OBJECTIONS:

1. At the outset, the Respondent No. 4 denies as incorrect each and every statement/ averment/ submission made in the present Application. All statements/ averments/ submissions made in the Application under reply should be considered specifically denied unless expressly admitted.

2. That Applicants had no cause of action against Respondent No. 4 to file the present Application and Respondent no. 4 has been arrayed in the present Application merely as a Proforma Party.

PRELIMINARY SUBMISSIONS:

1. At the outset it is submitted that the Applicants in their Application dated 03.06.2020 have not made any direct or indirect allegation against Respondent No. 4.

2. However, with respect to the said matter, the Hon'ble Tribunal vide its order dated 29.06.2020 had given a direction for formation of a joint Committee consisting of Respondent No. 2, Respondent No. 4 and Respondent No. 5.

3. Accordingly in compliance with the said order of Hon'ble Tribunal, the aforesaid named Respondents had constituted a joint Committee and visited the site as on 18.07.2020 and further had submitted the Joint Visit Report dated 23.07.2020. It is pertinent to mention here that being part of the aforesaid Committee, Respondent No. 4 observed that the area allotted for construction of the said high rise building was already in use for commercial and residential purposes and therefore the present construction of the said high rise building is at an advanced stage under the Government Housing Phase-I Project for Area Based Development (ABD) Project of Respondent No. 2. It was further noticed that there is no "natural nallah" situated in the said Khasra, alleged by the Applicants. Further, the joint Committee for ensuring compliance of various permissions and clearances suggested following actions by concerned departments -

- i. *The BSCDCL to submit compliance of storm water drainage system of the govt. housing phase-1, project to SEIAA/MoEFCC as per stipulation given in EC.*
- ii. *T&CP and SEIAA / MoEFCC to verify the compliance of conditions given in the respective permission/ clearance.*
- iii. *The BSCDCL to obtain consent and authorization from the State Pollution Control Board.*

4. However, the Hon'ble Tribunal vide order dated 14.06.2021 noted that no compliance report has been submitted by the concerned authorities and further

issued a reminder notice and a show cause notice, both dated 15.06.2021 to Respondent no. 4.

5. In this regard it is humbly submitted that during this time only, there was an upsurge of second wave of COVID-19 pandemic which had devastating effects all over the nation and the State. Therefore, Respondent No. 4 being the premier agency of the State was actively engaged and involved in taking appropriate actions and corrective measures for curbing the spread of COVID-19 pandemic. Although, in the meanwhile, Respondent no. 4 made all efforts for the compliance of the directions as mentioned in the Committee report from time to time.
6. That further in order to comply with the orders of the Hon'ble Tribunal dated 14.06.2021, Respondent No. 4 have issued a letter dated 06.07.2021 bearing ref no. 1534/ भ.अ.शा./2021 to Respondent No. 2 for ensuring the compliance, as required. The copy of letter dated 06.07.2021 is annexed herewith as **Annexure B**.
7. That in reply to the said letter dated 06.07.2021, Respondent No. 2 vide letter dated 08.07.2021 bearing ref no. 805/ बी.एस.सी.डी.सी.एल./2021 provided the list of documents in respect of the action taken by them in compliance of Hon'ble Tribunal's order dated 14.06.2021. The copy of letter dated 08.07.2021 is annexed herewith as **Annexure C**.
8. That further, according to letter dated 08.07.2021 of Respondent No. 2, a letter dated 28.06.2021 bearing ref no. 38/ बी.एस.सी.डी.सी.एल./2021 has been addressed to Deputy Secretary, Urban Development and Housing Department. Further, Respondent No. 2 has also written a letter dated 23.06.2021 bearing ref. no. 722/ BSCDCL/ 2021-22 to Member Secretary, State Environment Impact Assessment Authority, M.P. (MPSEIAA) in compliance of storm water drainage system plan and the same has been forwarded by MPSIEAA to the Regional office of MOEF vide letter dated 02.07.2021 bearing Endt No. 349/ SEIAA/ 2021. The copy of letters dated 23.06.2021, 28.06.2021 and 02.07.2021 is annexed herewith as **Annexure D (Colly)**.
9. Therefore, from the aforesaid it is crystal clear that the Respondents have been continuously following up with respect to the concerned matter and the compliance



5

of the same is under process. However, it is pertinent to mention here that whatever delay which has been caused is solely for the reason of the ongoing pandemic which has obstructed the general operations. Moreover, it is submitted that the Respondents shall be able to submit the complete compliance report only after the said process is completed.

10. Thus, there emerges no ground to make the answering Respondent liable for any sort of non-compliance.

PRAYER

In the aforesaid facts and circumstances of the case it is thus therefore, most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to:

- (a) Take the Reply/Compliance Report on record;
- (b) Dismiss the present Application against Respondent no. 4 and /or relieve the name of Respondent no. 4 from the array of parties;
- (c) Pass such other and/or order further orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.



RESPONDENT NO. 4

THROUGH



GUNJAN CHOWKSEY

ADVOCATE

BHOPAL

DATED:



BEFORE THE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONAL BENCH, BHOPAL
CASE NO.: O.A. 32/ 2020 (CZ)



IN THE MATTER OF:

VIJIT PATNI & ORS.

...APPLICANTS

V/s

STATE OF M.P. & ORS.

...RESPONDENTS

AFFIDAVIT

I, Mahesh Kumar Siroliya, S/o Ratanlal Siroliya, aged 51 years, on behalf of Municipal Corporation, Bhopal (M.P.), do hereby solemnly affirm and declare as under: -

1. That I, Mahesh Kumar Siroliya, S/o Ratanlal Siroliya, aged 51 years is Assistant Engineer at Municipal Corporation, Bhopal and as such, I am competent to swear this affidavit.
2. That the accompanying reply/report has been drafted under my instructions and the contents of the same are true and correct. Facts stated therein are also true and correct to my knowledge and believed by me to be correct.



DEPONENT



VERIFICATION

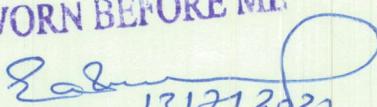
Verified at Bhopal on this the ___ day 13/11, 2021 that the facts stated in the application and contents mentioned in the paras of the affidavit are true and correct to my knowledge, no part of it is false and nothing material has been concealed therefrom.

IDENTIFIED BY ME
Name: Gunjan Chawla
Address: _____
Signature: _____



DEPONENT

SWORN BEFORE ME


13/11/2021
SANJAY PALIWAL
NOTARY & ADVOCATE
BHOPAL (M.P.) INDIA



कार्यालय नगर पालिक
विधि विभाग

ANNEXURE - A (7)

हर्षवर्धन काम्पलेक्स प्रथम तल, माता मंदिर, भोपाल

e-mail-lawdep14@gmail.com

क्रं. 301 / वि. वि. / 2021

भोपाल, दिनांक 21/06/2021

प्रति,

श्री महेश सिरोहिया,
सहायक यंत्री (भवन अनुज्ञा शाखा)
एवं प्रकरण प्रभारी अधिकारी,
नगर निगम, भोपाल।
मो.नं. 7987076915

विषय:- माननीय एन.जी.टी. (सेण्ट्रल जोनल बेंच, भोपाल) के प्रकरण ओ.एन. 32/2020 (CZ) विजय पाटनी विरुद्ध म.प्र.शासन व अन्य के संबंध में। (टी.टी.नगर क्षेत्र में स्मार्ट सिटी निर्माण)

संदर्भ:- इस कार्यालय का मुख्य नगर निवेशक, भवन अनुज्ञा शाखा को प्रेषित पत्र क्र. 529-532 / वि. वि. / 2020 भोपाल, दिनांक 07.07.2020

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विषयांतर्गत माननीय एन.जी.टी.के समक्ष दायर प्रकरण ओ.एन. 32/2020 (CZ) विजय पाटनी विरुद्ध म.प्र.शासन व अन्य में हुई सुनवाई अंतर्गत पारित आदेश दिनांक 14.06.2021 की छायाप्रति संलग्न की जाकर आवश्यक कार्यवाही हेतु सम्प्रेषित है। प्रकरण में अनुपालन एवं कृत कार्यवाही रिपोर्ट पन्द्रह दिवस में प्रस्तुत की जानी है। प्रकरण में आपको प्रकरण प्रभारी अधिकारी नियुक्त किया जाता है।

इस हेतु आप अधिवक्ता सुश्री गुजन चौकरसे, अधिवक्ता, 2-पलोर, 195-ए, एम.पी. नगर, जोन-1 डी.बी.माल के सामने, भोपाल- मो.नं.9111444329 से समस्त सुसंगत दस्तावेजों सहित सम्पर्क करें एवं आवश्यक कार्यवाही सुनिश्चित करें। प्रकरण में आगामी पेशी दिनांक 15.07.2021 को नियत है।

संलग्न - उपरोक्तानुसार। (कुल पृष्ठ-04)

उपायुक्त, विधि

नगर निगम, भोपाल

भोपाल, दिनांक / / 2021

पृ. क्रमांक / / वि. वि. / 2021

प्रतिलिपि: -

1. आयुक्त महोदय की ओर उनके निज सहायक के माध्यम से सूचनाार्थ।
2. मुख्य कार्यपालन अधिकारी भोपाल स्मार्ट सिटी डेवलपमेंट कार्पोरेशन लि।

1053
22/6/21
NGI-38



कार्यालय नगर पालिक निगम, भोपाल,
भवन अनुज्ञा शाखा, शाहपुरा

ANNEXURE - B

8

क्र. 1534/भ.अ.शा./2021
प्रति,

भोपाल दिनांक 06/07/2021

नगर यंत्री
भोपाल स्मार्ट सिटी डेवलपमेंट कार्पोरेशन लि.
भोपाल

विषय :- भोपाल स्मार्ट सिटी क्षेत्रांतर्गत, गवर्मेंट हाउसिंग फेस-1 की मान. एन.जी.टी. (प्रकरण क. OA32/2020) द्वारा पारित आदेश दिनांक 29.06.2020 में गठित कमेटी की रिपोर्ट के अनुपालन के संबंध में।

संदर्भ :- मान. एन.जी.टी. प्रकरण क. OA32/2020 द्वारा पारित आदेश दिनांक 29.06.2020 में गठित कमेटी की रिपोर्ट।

उपरोक्त विषयान्तर्गत लेख है कि, मान. एन.जी.टी. में प्रचलित प्रकरण क. OA32/2020 में प्रतिवादी क. 04 नगर पालिक निगम, भोपाल द्वारा दिनांक 15.07.2020 को मान. एन.जी.टी. में जवाब प्रस्तुत किया जाना है। प्रकरण में मान. एन.जी.टी. के आदेश अनुसार गठित कमेटी द्वारा दी गई रिपोर्ट पर की गई कार्यवाही से अवगत कराने का कष्ट करें ताकि मान. एन.जी.टी. में नगर पालिक निगम, भोपाल द्वारा अपना जवाब समयवधि में प्रस्तुत किया जा सके।

मुख्य नगर निवेशक
नगर पालिक निगम भोपाल

Received

07/21

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BHOPAL SMART CITY DEVELOPMENT CORPORATION LIMITED
Zone -14, Bhopal Municipal Corporation, BHEL, Bhopal-462023 (M.P.)
Phone: 0755-2477770 Email: Bscdcl@smartbhopal.city/
www.smartcitybhopal.org/

ANNEXURE - c (9)

क्र. 805../बी.एस.सी.डी.सी.एल./2021
प्रति,

भोपाल, दिनांक 08/07/2021

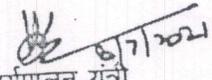
मुख्य नगर निवेशक
नगर पालिक निगम
भोपाल

विषय:- भोपाल स्मार्ट सिटी क्षेत्रांतर्गत गवर्नमेंट हाउसिंग फेस 01 की मान. एन.जी.टी. (प्रकरण क. OA32/2020) द्वारा पारित आदेश दिनांक 29.06.2020 में गठित कमेटी की रिपोर्ट के अनुपालन के संबंध में।

संदर्भ:- आपका पत्र क्रमांक 1534/भ.अ.शा./2021 भोपाल दिनांक 06.07.2021।

कृपया संदर्भित पत्र का अवलोकन करने का कष्ट करें। प्रकरण के संबंध में निम्नानुसार जानकारी:-

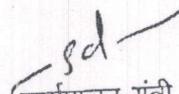
1. ओरीजनल एप्लीकेशन एन.जी.टी. केस नं. 32/2020 (CZ) की प्रति।
2. कमेटी रिपोर्ट पत्र क्रमांक 552/ADC/2020 भोपाल दिनांक 23.07.2020 की प्रतियाँ।
3. नगर तथा ग्राम निवेश द्वारा अनुमोदित नक्शा की प्रति।
4. मॅम्बर सेक्रेट्री, सिया को प्रेषित पत्र क्रमांक 722 दिनांक 23.06.2021 की प्रति।
5. उपसचिव मध्य प्रदेश शासन, नगर विकास एवं आवास विभाग को प्रेषित पत्र क्रमांक 38 दिनांक 28.06.2021 की प्रति।
6. माननीय एन जी टी द्वारा सुनवाई दिनांक 27.08.2020 में उल्लेखित आर्डर दिनांक 29.06.2020 की प्रति।
7. माननीय एन जी टी द्वारा सुनवाई दिनांक 14.06.2021 की आर्डर की प्रति। उपरोक्तानुसार जानकारियों की साफ्टकॉपी एवं सरल क्रमांक 2 में उल्लेखित कार्य की हार्डकॉपी आपके कार्यालय के सहायक यंत्री श्री महेश सिरोलिया को उनके द्वारा किये गये स्थल निरीक्षण दिनांक 05.07.2021 को ही दी जा चुकी है।
कृपया सूचनार्थ प्रेषित।


कार्यपालन यंत्री
भोपाल स्मार्ट सिटी डेवलपमेंट कार्पोरेशन लिमिटेड
भोपाल, दिनांक:

पृ0क्र0 /बीएससीडीसीएल/2021

प्रतिलिपि:-

1. मुख्य कार्यपालन अधिकारी, भोपाल स्मार्ट सिटी डेवलपमेंट कार्पोरेशन लिमिटेड की ओर उनके निज सचिव के माध्यम से सादर सूचनार्थ प्रस्तुत।
2. अधीक्षण यंत्री, भोपाल स्मार्ट सिटी डेवलपमेंट कार्पोरेशन लिमिटेड की ओर सादर सूचनार्थ प्रस्तुत।


कार्यपालन यंत्री
भोपाल स्मार्ट सिटी डेवलपमेंट कार्पोरेशन लिमिटेड

BHOPAL SMART CITY DEVELOPMENT CORPORATION LIMITED

Zone -14, Bhopal Municipal Corporation, BHEL, Bhopal-462023 (M.P.)
Phone: 0755-2477770 Email: bscdcl@smartbhopal.city www.smartbhopal.city/

ANNEXURE-D (Coll)



10

क्र 38 / वी.एस.सी.डी.सी.एल. / 2021

भोपाल, दिनांक 28/06/2021

प्रति,

उप सचिव,
नगरीय विकास एवं आवास विभाग
मंत्रालय, वल्लभ भवन, भोपाल।

विषय:-

सयमिशन ऑफ स्ट्रॉम वॉटर ड्रेनेज सिस्टम प्लान ऑफ गवर्नमेंट हाउसिंग फेस-01 प्रोटेक्ट ऐज पर द कंडिशन ऑफ ईसी इन व्यू ऑफ ऑर्डर डेटेड 21/08/2020 पारस पद ओ.ए. न 32/2020 (सी.जेड) (विजय घाटनी एण्ड ए.एन.आर. वी.एस. स्टैड ऑफ एम.पी. एण्ड अदर्स)

संदर्भ:-

आपके कार्यालय का ई-मेल दिनांक 25.06.2021

—00—

उपरोक्त विषयांतर्गत OA क्रमांक 32/2020 (CZ) दिनांक 27.08.2020 को हुई सुनवाई के दौरान माननीय एन.जी.टी. द्वारा गठित संयुक्त समीति के द्वारा प्रतिवेदन प्रस्तुत किया गया था। माननीय एन.जी.टी. द्वारा उक्त के संबंध में निम्नलिखित अनुसंशाएं की गई हैं। जिस अनुसार भोपाल स्मार्ट सिटी डेवलपमेंट कार्पोरेशन द्वारा कार्यवाही की गई है।

1. The BSCDCL to submit compliance of storm water drainage system of govt. housing phase-I project to SEIAA/MoEFCC as per stipulation given in EC.
2. T&CP and SEIAA/MoEFCC to verify the compliance of conditions given in the respective permission/clearance.
3. The BSCDCL to obtain consent and authorization from the State Pollution Control Board."

माननीय एन.जी.टी. द्वारा इस प्रकरण में अगली सुनवाई दिनांक 15.07.2021 को नियत की गई है।

तदनुसार जानकारी प्रेषित है।

सलगन- उपरोक्तानुसार।

O/C
Received
MMW
28/6/21

(आदित्य सिंह) ~~सहसंचालक~~
मुख्य कार्यपालन अधिकारी
भोपाल स्मार्ट सिटी डेवलपमेंट कार्पोरेशन

BHOPAL SMART CITY DEVELOPMENT CORPORATION LIMITED

3rd Floor, Smart City Building, Zone -14, Near Tatpar Petrol Pump, BHEL, Govindpura, Bhopal-462023 (MP)
Phone: 0755 - 2704261 Email: bscdcl@smartbhopal.city www.smartbhopal.city



SMART
CITY
BHOPAL

Ref: No. 722 /BSCDCL/2021-22, Bhopal Dated 23/06/2021

To,

The Member Secretary
MPSEIAA
E-5, Paryavaran Parisar
Arera Colony Bhopal (M.P.)

State Level Environmental Impact
Assessment Authority
(SEIAA)
E-5, Paryavaran Parisar, Bhopal (M.P.)

SUB:- Submission of storm water drainage system plan of Government Housing Phase-I project as per the conditions of EC in view of order dated 27/08/2020 passed in OA No. 32/2020 (CZ) (Vijit Patni & Anr. Vs State of M.P. & Ors.)

The Hon'ble Tribunal vide its order dated 29/06/2020 constituted a committee to submit its report pertaining to the issues and grievances raised in the original application. The committee in turn submitted its report dated 23/07/2020 with following recommendations:-

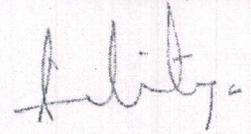
1. The BSCDCL to submit compliance of storm water drainage system of the govt. housing phase-1 project to SEIAA/MoEFCC as per stipulation given in EC.
2. T&CP and SEIAA/MoEFCC to verify the compliance of conditions given in the respective permission/clearance.
3. The BSCDCL to obtain consent and authorization from the State Pollution Control Board."

The Copy of order dated 29/06/2020 and report dated 23/07/2020 are cumulatively marked and enclosed herewith as ANNEXURE-S/1.

o/c

In furtherance to the recommendations the BSCDCL is submitting the relevant extract of storm water drainage system plan of government housing Phase-I Project for the appraisal of MPSEIAA which is marked and filed herewith as ANNEXURE-S/2.

The matter was posted on 14/06/2021 whereby the Hon'ble NGT has sought the compliance of order dated 29/06/2020. It is therefore requested from your goodself to place the documents before the MPSEIAA for necessary action. The copy of order dated 14/06/2021 is also enclosed herewith as ANNEXURE-S/3.



**CHIEF EXECUTIVE OFFICER
Bhopal Smart City Development
Corporation Limited**

o/c



State Environment Impact Assessment Authority, M.P.
(Government of India, Ministry of Environment, Forests & Climate Change)
Environmental Planning Coordination Organization
Paryavaran Parisar, E-5. Arera Colony
Bhopal-4620 16

visit us <http://www.mpseiaa.nic.in>
Tel:0755-2466970, 2466859
Fax : 0755-2462136
No: /SEIAA/2021

ANNEXURE-D
(copy)

13

To,
Dr. H.V.C.Chary Guntupalli, Scientist 'D',
Regional office of the MOEF, (Western Region)
Kendriya Paryavaran Bhawan,
Link Road No. 3, Ravi Shankar Nagar,
Bhopal (MP) -462016

TL

CM Mich 19

Date:

Chief Executive Officer
Bhopal Smart City
Bhopal Smart City Corporation Limited

Sub:- Submission of storm water drainage system plan of Government Housing Phase-I project as per the condition of EC in view of order dtd. 27.08.2020 passed in O.A. No. 32/2020(CZ) (Vijit Patni & Anr. Vs. State of M.P. & Ors.)

Ref: BSCDCL letter no. 722/ BSCDCL/2021-22, Bhopal Dated 23.06.21 received in MPSEIAA office on 25.06.2021

With reference to above, please find enclosed herewith storm water drainage system plan in original submitted by CEO, BSCDCL as per Hon'ble NGT order dtd. 14.06.2021.

You are requested to verify the compliance of conditions given in the Environmental clearance letter issued by SEIAA on 23.08.2018 for case no. 5680/ 2018.

Encl:- As above.

(Shriman Shukla)
Member Secretary

Endt No. 1349 /SEIAA/2021

Dated:- 02.7.2021

Copy to:-

✓ Chief Executive Officer, BSCDCL, Zone 14, Near Tatpar Petrol Pump, BHEL Govindpura, Bhopal Madhya Pradesh- 462023-for information & co-ordination with RO, MoEF & CC.

02/07/21
Member Secretary



Age

VAKALATNAMA

19

(As per Appendix 1-A of the Rules 4(1) of the Rules Framed Under the Advocate Act, 1961)

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, CZ AT BHOPAL

Case / Original Application No - 32/2020

PLAINTIFF/ APPLICANT : VIJIT PATNI 2 ORS.
PETITIONER/

- Versus -

DEFENDANT/NON-APPLICANT: STATE OF M.P. 2 ORS.

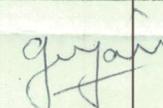
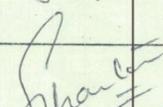
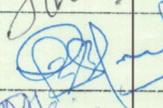
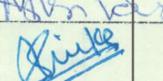
I/we the Plaintiff /Appellant /Claimant /Respondent(s) /Applicant(s)/Petitioner or Defendant/ Respondent/ Non-applicant named below do hereby appoint, engaged and authorized Advocate(s), to appear, act and plead in aforesaid case/proceedings which shall include application for restoration, setting aside of ex-parte orders, corrections, modifications, review and recall of orders passed in these proceedings, in this court or in other court in which the same may be tried /heard/proceeded with and also in the appellate, revisional or executing court in respect of proceedings arising from this case/proceedings or as per agreed terms and conditions and authorized him /them to sign and file pleadings, appeals, cross-objections, petitions, applications, affidavits, or other documents as may be deemed necessary or proper for the prosecution /defense of the said case in all its stages and also agree to ratify and confirm act done by him/them as if done by me /us:

In witness whereof I/We do hereunto set my/our hand to these presents, the contents of which have been duly understood by me/us, this 6. day of July, 2021 Bhopal

Name & Father's /Husband's Name (1)	Registered Address (2)	E-Mail Address (if any) (3)	Telephone Number (if any) (4)	Status in the Case (5)	Full Signature/**Thumb Impression (6)
MUNICIPAL CORPORATION BHOPAL THROUGH ITS COMMISSIONER				Respondent No- 5	 COMMISSIONER Municipal Corporation BHOPAL

Accepted

Particulars (in block letters) of each advocated Accepting Vakaltnama.

Full Name of Counsel	Address for Service E-Mail Address (if any)	Telephone No. (if any)	Full Signature
Gunjan Chowkey	gunjan@sclawfirm.in		
Shantani Srivastava	shantani@sclawfirm.in		
Pavan Singh Bhadaniya			
Mayank Srivastava Chivika Agrawal			 

FOR Respondent